

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8195 of 2021**

Sunil Mahato **Petitioner**

Versus

The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Pradeep Kumar, Advocate

For the State : Mr. Ashok Singh, A.P.P.

02/06.09.2021 Heard Mr. Pradeep Kumar, learned counsel for the petitioner and Mr. Ashok Singh, learned A.P.P. for the State.

So far as defect no. 5(e) is concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards, the rest defects are concerned, the same are ignored.

The petitioner is an accused in connection with Chas P.S. Case No. 112/2021.

The petitioner was apprehended from a lodge where an illegal prostitution racket was being run.

The petitioner does not have any criminal antecedent and he is in custody since 19.05.2021.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Bokaro in connection with Chas P.S. Case No. 112/2021.

(R. Mukhopadhyay, J.)